

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.6/97

Thursday, this the 2nd day of January, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. K Suresh Kumar,
Station Master,
Southern Railway,
Shornur Junction.
2. KK Ajayakumar,
Station Master,
Southern Railway,
Shornur Railway Station.
3. VP Raveendran,
Station Master,
Southern Railway,
Karakad Railway Station.
4. S Rajagopal,
Station Master,
Southern Railway,
Palghat Junction.
5. Antony Joseph,
Station Master,
Southern Railway,
Palghat Division.
6. K Prasad,
Station Master,
Lakkidi Railway Station,
Southern Railway,
Palghat Division.
7. RS Jayakumar,
Station Master,
Southern Railway,
Karakkad Railway Station.
8. TY Nazar,
Station Master,
Kadalundi Railway Station,
Southern Railway,
Palghat Division.
9. KB Radhakrishnan,
Station Master,
Ferok Railway Station,
Palghat Division,
Southern Railway.

- Applicants

10. K Muraleedharan,
Station Master,
Shornur Junction,
Palghat Division,
Southern Railway. - Applicants

By Advocate Mr TC Govindaswamy

vs

1. The General Manager,
Southern Railway,
Headquarters Office,
Park Town.P.O., Madras-3.

2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town.P.O., Madras-3.

3. The Divisional Personnel officer,
Southern Railway,
Palghat Division, Palghat.

4. Vinod Menon,
Assistant Station Master,
Southern Railway,
Trichur. - Respondents

By Advocate Mrs Sumathi Dandapani(for R.1 to 3)

The application having been heard on 2.1.97 the
Tribunal on the same day delivered the following:

O R D E R

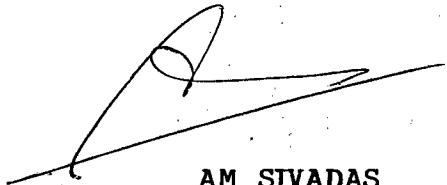
PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

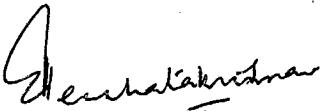
Applicants are Station Masters in the Palghat Division. They submit that they had applied for transfer to Trivandrum Division, and that there are vacancies in the Trivandrum Division. They are aggrieved that 4th respondent who is lower in priority for transfer has been transferred to Trivandrum Division ignoring their claims for transfer in a higher priority. Applicants have made a representation A-4. Learned counsel for applicants submits that applicants would prefer to make a representation to the second respondent. They may do so within

one month. If such a representation is received by the second respondent, he shall consider it and pass appropriate orders within three months of its receipt.

2. Application is disposed of as aforesaid. No costs.

Dated, the 2nd January, 1997.


AM SIVADAS
JUDICIAL MEMBER


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

trs/2197